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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No.321/2004
in
Original Application No.88/2004

New Delhi, this the 22nd day of December, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A.Singh, Member (A)

H.P.Sharma
J-83, Vikas Puri
New Delhi.
Former Principal
Jawahar Navodaya Vidyalaya
Kurukshetra (Haryana). ... Applicant

Versus

1. The Chairman
Navodaya Vidyalaya Samiti
Ministry of H.R.D., Govt. of India
Shastri Bhavan
New Delhi.
2. The Commissioner
Navodaya Vidyalaya Samiti
Indira Gandhi Stadium
I.P.Estate, New Delhi – 02. ... Respondents

O R D E R (By Circulation)

By Mr. Justice V.S.Aggarwal:

Applicant (H.P.Sharma) had filed OA No.88/2004. It was disposed of on 14.10.2004. In paragraph 3 of the said order, three contentions that were raised had been specifically noted and this Tribunal considered the same while disposing of the application.

2. The applicant seeks review of the said order asserting that certain pleas raised have not been considered. As referred to above and re-mentioned at the risk of repetition, the contentions that were raised had been considered and it is too late to float further pleas. It cannot be permitted in this manner nor review would be permissible. We find that a considered order had been passed.

Ms Ag

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There is no error apparent on the face of the record. The Original Application cannot be permitted to be reargued.

3. Review Application, therefore, must fail and is dismissed in circulation.



(S.A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman

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